

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 13/(MAH)/2016  
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2016

NAME OF THE PARTIES: M/s. Infrastructure Leasing & Financial Services Ltd.  
V/s.  
M/s. Dighi Port Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 59, 241, 242 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Mr. Rishikesh Soui	Advocate	}
2	Ms. Samindara Sume	Advocate	}
I/B Little & Co. Advocates for Respondents.			

1	Mr. Areez Jazdar	Advocate	}
I/B Veritas Legal			}

Order

CP No. 13/59, 241-242/NCLT/MB/MAH/2016

For having the Respondent side not filed reply in time given, the counsel  
of the Respondents has sought liberty to file reply during the course of the day. To  
file rejoinder ~~is~~, if any, in two weeks hereof.

List this matter for final hearing on 07.10.2016 with a direction to file  
written submission as mentioned in order dated 08.08.2016.

Sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)

Sd/-

V. NALLASENAPATHY  
Member (Technical)